



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 379]

CHENNAI, WEDNESDAY, SEPTEMBER 16, 2020
Aavani 31, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 1

Tamil Nadu Bills

CONTENTS

	<i>Pages.</i>
BILLS:	
No. 29 of 2020—The Tamil Nadu Payment of Salaries (Amendment) Act, 2020	142-144
No. 30 of 2020—The Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2020	145-146
No. 31 of 2020—The Madras School of Economics Act, 2020	147-166
No. 32 of 2020—The Tamil Nadu Town and Country Planning (Amendment) Act, 2020	167-168
No. 33 of 2020—The Chennai Unified Metropolitan Transport Authority (Amendment) Act, 2020	169-170
No. 34 of 2020—The Tamil Nadu Co-operative Societies (Third Amendment) Act, 2020	171-172
No. 35 of 2020—The Tamil Nadu Municipal Laws (Third Amendment) Act, 2020.	173-178
No. 36 of 2020—The Tamil Nadu Panchayats (Third Amendment) Act, 2020.	179-182
No. 37 of 2020—The Tamil Nadu Repealing (Second) Act, 2020.	183-186
No. 38 of 2020—The Tamil Nadu Registration of Marriages (Amendment) Act, 2020.	187-188
No. 39 of 2020—The Tamil Nadu Court—fees and Suits Valuation (Amendment) Act, 2020... .. .	189-192
No. 40 of 2020—The Tamil Nadu Advocates' Clerks Welfare Fund (Amendment) Act, 2020	193-194
No. 41 of 2020—The Tamil Nadu Public Trusts Act, 2020.	195-208
No. 42 of 2020—The Anna University Act, 2020.	209-248
No. 43 of 2020—The Anna University (Amendment) Act, 2020	249-256
No. 44 of 2020—The Tamil Nadu Agricultural Produce Marketing (Regulation Second Amendment Act, 2020	257-264
No. 45 of 2020—The Tamil Nadu Puratchi Thalaivi Dr. J. Jayalalithaa Memorial Foundation Act 2020	265-274
No. 46 of 2020—The Tamil Nadu Value Added Tax (Amendment) Act, 2020	275-276
No. 47 of 2020—The Tamil Nadu Appropriation (No. 4) Act, 2020.	277-281

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 32 of 2020

A Bill further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2020. Short title and commencement

(2) It shall come into force at once.

Tamil Nadu
Act 35 of
1972.

2. In section 20 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act), in sub-section (2),- Amendment of section 20.

(1) clause (b) shall be omitted;

(2) for clause (c), the following clause shall be substituted, namely:-

“(c) the area covered by the plan;”

3. In section 21 of the principal Act, the expression “and after consulting in the prescribed manner the owners of lands and buildings in the area” shall be omitted. Amendment of section 21.

STATEMENT OF OBJECTS AND REASONS.

Sub-section(2) of Section 20 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), provides that the publication of notice of preparation of the Detailed Development Plan shall contain, among others, the particulars of ownership of all lands and buildings in the area covered by the plan. Further, section 21 of the said Act requires consultation with the owners of lands and building in the area, before submission of the Detailed Development Plan to the Director of Town and Country Planning for his consent.

(2) The duration between the preparation of the Detailed Development Plan and the actual implementation of the said plan takes significant time and during the interim period, if the ownership of the land is transferred, it creates unnecessary confusion and undue delay with regard to collection of revenue records like "A" register, particulars in Adangal of all owners covered by the said plan. Moreover, the ownership on private lands are dynamic.

(3) In order to ease the process of preparation of the Detailed Development Plan, the Government have decided to dispense with the requirement of specifying the particulars of ownership of all lands and building in the area, in the said plan. Further, it has also been decided to dispense with the requirement of consultation with owners of the lands and building under the aforesaid Section 21, since under Section 27 of the said Act the notice of preparation of the Detailed Development Plan has to be published in the *Tamil Nadu Government Gazette*, inviting objections and suggestions in writing from any person in respect of the plan and a reasonable opportunity of being heard is given to any person who has made such a request. Thus, any person interested, including the owners of lands and building in the area covered by the plan are given an opportunity to raise objections, if any, and give suggestions for the betterment of the plan. The Government have, therefore, decided to amend the said Tamil Nadu Act 35 of 1972 suitably for the above said purposes.

(4) The Bill seeks to give effect to the above decision.

O. PANNEERSELVAM,
Deputy Chief Minister.

Chennai-600 009,
16th September 2020.

K. SRINIVASAN,
Secretary.